

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. † 1772

TO BE ANSWERED ON 02.03.2020

INCLUSION OF SUB-GROUP IN TRIBAL LIST

†1772. SHRI ANIL FIROJIYA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the sub-groups of most backward Manjhi Community in Madhya Pradesh, namely Mallah, Kewat, Bhoi, Dhimar etc. casts (Government of India Notification No. 47/XIIIF/Consons/49 dated 07.09.1950) are already included in the Scheduled Caste List and even after the State Government sent multiple reports as per law, no proposals have been received in this regard;
- (b) if so, the details thereof;
- (c) whether the Mallah, Kewat, Bhoi, Dhimar etc. belonging to the sub-group of above mentioned Manjhi tribe have been recognised as tribal community according to the Government of India's Anthropological Survey of India and if so, the details thereof; and
- (d) the time by which the said sub-groups are likely to be included in the list of Scheduled Tribe and the steps taken by the Government so far in this regard, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a) & (b) Mallah, Kewat, Bhoi, Dhimar etc. as mentioned sub-groups of Manjhi community have not been notified as Scheduled Caste in relation to State of Madhya Pradesh.
- (c) Anthropological Survey of India never recognized Mallah, Kewat, Bhoi, Dhimar as sub-groups of Manjhi Community in Madhya Pradesh. Moreover, regarding Majhi Community, according to the book "India's Communities, People of India, National Series, Volume V" 1998, in the page number 2110, published by Anthropological Survey of India, it was stated that "they have no sub-groups but have synonyms like Mallah, Kewat and Nabik".
- (d) The Government of India on 15.6.1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation. All actions on the proposal are taken as per these approved modalities.
